CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

No.L-7/145(160)/2008-CERC

Dated 18th September, 2009

NOTIFICATION

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:-

CHAPTER - 1

PRELIMINARY

- **1. Short title and commencement.-**(1) These regulations may be called the Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2009.
- (2) These regulations shall come into force from the date of their publication in the Official Gazette.
- **2. Scope and extent of application. -** These regulations shall be applicable for determination for fees and charges of Regional Load Despatch Centres.
- **3. Definitions.** In these regulations, unless the context otherwise requires,-
- (1) **'Act'** means the Electricity Act, 2003 (36 of 2003);
- (2) **'additional capitalization'** means the capital expenditure incurred or projected to be incurred, after the date of commercial operation of the project and admitted by the Commission after prudence check;
- (3) **'auditor'** means an auditor appointed by the Power System Operation Company, qualified for appointment as an auditor in accordance with the provisions of sections 224, or section 233B or section 619 of the Companies Act, 1956 (1 of 1956), or any other law for the time being in force;

- (4) **'buyer'** means a person buying power through medium term or long term access and whose scheduling, metering and energy accounting is coordinated by the Regional Load Despatch Centre;
- (5) **'capital cost'** means the capital cost as defined in regulation 6 of these regulations;
- (6) **'capital expenditure (CAPEX) plan'** means the expenditure of capital nature planned to be incurred during control period for creation of the assets of the Regional Load Despatch Centre;
- (7) **'charges**' means recurring and monthly payments to be collected by the Regional Load Despatch Centre or National Load Despatch Centre or by the Power System Operation Company on its behalf for the services rendered;
- (8) **'Commission'** means the Central Electricity Regulatory Commission referred to in sub-section (1) of section 76 of the Act;
- (9) **'contracted capacity'** means the capacity arranged through long term or medium term access;
- (10) **'control period'** means a period of five years starting from 1.4.2009;
- (11) 'day' means the 24 hour period starting at 0000 hour;
- (12) **'expenditure incurred'** means the fund, whether the equity or debt or both, actually deployed and paid in cash or cash equivalent, for creation or acquisition of a useful asset and does not include commitments and the liabilities for which no payment has been made;
- (13) 'fees' means the one-time or annual fixed payments collected by the Regional Load Despatch Centre or National Load Despatch Centre or by the Power System Operation Company on its behalf for the services rendered on account of registration, membership or any other account as specified by the Commission from time to time;
- (14) **'licensee'** means a person granted a licence under Section 14 of the Act;
- (15) **'market operation function'** includes functions of scheduling, despatch, metering, data collection, energy accounting and settlement, transmission loss calculation and apportionment, operation of pool account and congestion charge account, administering ancillary services, information dissemination and any other functions assigned to the RLDCs/NLDC by the Electricity Act 2003 or by CERC regulations and orders;

- (16) 'National Load Despatch Centre' or 'NLDC' means the centre established under sub-section(1) of section 26 of the Act;
- (17) **'pool account'** means regional accounts for payments regarding Unscheduled Interchanges (UI Account) or Reactive Energy Exchanges (Reactive Energy Account) or any other such Accounts which may be operated by RLDCs/NLDC from time to time as per the Regulations or directions of CERC;
- (18) **'region'** means any one of the regions demarcated by the Central Government under Section 25 of the Act;
- (19) **'regional entity'** means such persons whose scheduling, metering and energy accounting is done at the regional level;
- (20) 'Regional Load Despatch Centre' or 'RLDC' means the centre established under subsection (1) of section 27 of the Act;
- (21) 'scheme' means the facilities and equipments associated with and installed at the Regional Load Despatch Centre and National Load Despatch Centre (NLDC) and Corporate office of Power System Operation Company, as the case may be, and also includes but not limited to the following, namely:-
 - (i) computer systems, hardware and software,
 - (ii) auxiliary power supply system comprising Uninterrupted Power Supply, Diesel Generating Set and DC power system,
 - (iii) general telephone, fax and other off line communication system,
 - (iv) other infrastructure facilities, such as air-conditioning, fire-fighting and construction and renovation of buildings,
 - (v) any innovative schemes R & D projects and pilot projects for better system operation, such as Synchrophasors, System Protection Scheme,
 - (vi) Back-up control centers for RLDCs,
 - (vii) Surveillance Camera System, and
 - (viii) Cyber Security System;

- (22) **'seller'** means a person supplying power through medium term or long term access and whose scheduling, metering and energy accounting is coordinated by Regional Load Despatch Centre;
- (23) **'Power System Operation Company'** means a company engaged in the operation of the National Load Desptach Centre in accordance with Section 26 of the Act and Regional Load Despatch Centres in accordance with Section 27 of the Act;
- (24) **'system operation function'** includes monitoring of grid operations, supervision and control over the Inter-State Transmission System, real-time operations for grid control and dispatch, system restoration following grid disturbances, compiling and furnishing data pertaining to system operation, congestion management, black start coordination and any other function(s) assigned to the RLDC by the Electricity Act 2003 or by CERC regulations and orders;
- (25) **'user'** means the generating companies, distribution licensees, buyers, sellers and inter state transmission licensees, as the case may be, who use the inter–state transmission network or the associated facilities and services of National Load Despatch Centre and Regional Load Despatch Centres;
- (26) 'year' means a financial year;
- (27) The words and expressions used in these regulations and not defined herein but defined in the Act shall have the meaning assigned to them under the Act.

CHAPTER - 2

APPLICATION AND PROCEDURE FOR DETERMINATION OF FEES AND CHARGES AND LDC DEVELOPMENT FUND

- **4. Application for determination of fees and charges. -** (1) The Power System Operation Company shall make an application separately for each Regional Load Despatch Centre and National Load Despatch Centre in the formats annexed as **Appendix I** to these regulations, for determination of fees and charges for the control period, based on capital expenditure incurred and duly certified by the auditors and projected to be incurred during the control period based on the CAPEX plan.
- (2) The application shall be accompanied by CAPEX plan for each RLDC and National Load Despatch Centre for the control period indicating inter-alias, the sources of funds for investment. The Commission shall carryout prudence check of the CAPEX Plan and approve the same along with the determination of the fees and charges.
- (3) Before making the application, the applicant shall serve a copy of the application on each user.
- (4) The applicant shall post complete application on its website, before making the application to the Commission and shall keep it in the website till its disposal by the Commission.
- (5) While making the application, the applicant shall indicate whether copy of the complete application has been served on each of the user and whether the application has been posted on its website, with address of the website whereon the application has been posted.
- (6) The application made shall be supported by affidavit of the person acquainted with the facts stated in the application.
- (7) The applicant shall, within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and one in vernacular language, having circulation in each of the States or Union Territories where the users are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the formats given in **Appendix II** to these regulations.
- **5. Truing up of annual fees and operating charges. -** (1) The Commission shall carry out truing up exercise along with the application for determination of fees and charges filed for the period after the expiry of the control period, for the fees and charges recovered up to 31.3.2014 and admitted by the Commission after prudence check at the time of truing up.

- (2) The Power System Operation Company shall make an application, in the formats annexed as Appendix I to these regulations, for carrying out truing up exercise by 31.10.2014.
- (3) The Power System Operation Company shall submit along with the application for truing up, details of capital expenditure including additional capital expenditure, sources of financing, human resource expenditure, operation and maintenance expenditure, etc incurred for the period from 1.4.2009 to 31.3.2014, duly audited and certified by the auditors.
- (4) Where after the truing up the tariff recovered exceeds the tariff approved by the Commission under these regulations the generating company or the transmission licensee, as the case may be, shall refund to the beneficiaries or the transmission customers, as the case may be, the excess amount so recovered along with simple interest at the rate equal to short-term Prime Lending Rate of State Bank of India as on 1st April of the respective year.
- (5) Where after the truing up the tariff recovered is less than the tariff approved by the Commission under these regulations the generating company or the transmission licensee, as the case may be, shall recover from the beneficiaries or the transmission customers, as the case may be, the under-recovered amount along with simple interest at the rate equal to the short-term Prime Lending Rate of State Bank of India as on 1st April of the respective year.
- The amount under-recovered or over-recovered, along with simple interest at the rate equal to the short-term Prime Lending Rate of State Bank of India as on 1st April of the respective year, shall be recovered or refunded by the generating company or the transmission licensee, as the case may be, in six equal monthly installments starting within three months from the date of the tariff order issued by the Commission after the truing up exercise.
- **6.** Capital Cost.- (1) Capital cost for a Regional Load Despatch Centre shall include the expenditure incurred or projected to be incurred during the control period, including Interest During Construction (IDC) and financing charges, any gain or loss on account of Foreign Exchange Rate Variation (FERV) during construction, and Incidental Expenditure During Construction (IEDC) in line with the CAPEX plan:

Provided that the value of the assets not in use shall not form part of capital cost.

(2) The capital cost admitted by the Commission after prudence check shall form the basis for determination of charges:

Provided that prudence check may include scrutiny of the reasonableness of the capital expenditure, financing plan, IDC, IEDC, use of efficient technology, cost over-run and time over-run, and such other matters as may be considered appropriate by the Commission:

Provided further that the capital cost appearing in the books of accounts of the Power System Operation Company for the respective Regional Load Despatch Centre and National Load Despatch Centre as on the date of transfer along with the approved CAPEX plan for the control period shall be the basis for determination of charges.

7. Additional Capitalisation. - (1) The capital expenditure incurred or projected to be incurred after the date of commercial operation may, in its discretion, be admitted by the Commission, subject to prudence check:

Provided that any expenditure on acquiring the minor items or the assets like tools and tackles, furniture, air-conditioners, voltage stabilizers, refrigerators, coolers, fans, washing machines, heat convectors, mattresses, carpets etc. brought after the date of commercial operation shall not be considered for additional capitalization for determination of fees and charges.

- **8. Debt-Equity Ratio. -** (1) The actual debt: equity ratio appearing in the books of accounts as on the date of transfer shall be considered for the opening capital cost of National Load Despatch Centre and Regional Load Despatch Centres.
- (2) For an investment made on or after the date of transfer, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of charges:

Provided further that the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

Explanation.- The premium, if any, raised by the Power System Operation Company while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the capital expenditure, and funds created out of the LDC Development Fund as approved by the Commission shall be reckoned as paid up capital for the purpose of computing return on equity, provided such premium amount and internal resources are actually utilised for meeting the capital expenditure.

- **9. LDC Development Fund. -** (1) The Power System Operation Company shall create and maintain a separate fund called 'LDC Development Fund'.
- (2) The charges on account of return on equity, interest on loan, depreciation and other income of the Regional Load Despatch Centre and National Load Despatch centre such as registration fee, application fee, short-term open access charges, etc shall be deposited to the LDC development fund.
- (3) The Power System Operation Company shall be entitled to utilise the money deposited to the LDC development fund for loan repayment, servicing the capital raised in the form of interest and dividend payment, meeting stipulated equity portion in asset creation and margin money for raising loan from the financial institutions and funding R & D projects.
- (4) The LDC development fund shall not be utilized for any other revenue expenditure.
- (5) Any asset created by the Power System Operation Company out of the money deposited to the LDC development fund shall not be considered for computation of return on equity and interest on loan.
- (6) The Commission shall review the LDC development fund every year.

CHAPTER - 3

COMPUTATION OF ANNUAL CHARGES AND NLDC CHARGES

- **10. Annual charges.** The annual charges shall be determined separately for each Regional Load Despatch Centre and National Load Despatch Centre. Annual charges of NLDC shall be apportioned to the RLDC on the basis as stated in clause 3 of Regulation 18. Annual charges of RLDC shall be collected in the form of system operation charges and market operation charges.
- **11. Components of annual charges. -** The annual charges shall consist of the following components, namely:-
 - (a) Return on equity;
 - (b) Interest on loan capital;
 - (c) Depreciation;
 - (d) Operation and maintenance expenses excluding human resource expenses;
 - (e) Human resource expenses;
 - (f) NLDC charges and corporate office expenses; and
 - (g) Interest on working capital;
- **12. Return on equity. -** (1) Return on equity shall be computed in Rupee term on equity base determined in accordance with Regulation 8 of these regulations.
- (2) Return on equity shall be computed on pre-tax base rate of 16% to be grossed up as per the sub-clause (3) of this regulation.
- (3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the financial year 2009-10 applicable to the Power System Operation Company:

Provided that return on equity with respect to the actual tax rate applicable to the Power System Operation Company in line with the provisions of the relevant Finance Acts of the respective year during control period shall be trued up at the end of the control period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:-

Rate of pre-tax return on equity = Base rate / (1-t)

- **13. Interest on loan capital.** (1) The loans determined in accordance with Regulation 8 shall be considered as gross normative loan for calculation of interest on loan.
- (2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.
- (3) The repayment for respective year of the control period shall be deemed to be equal to the depreciation allowed for that year.
- (4) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the respective Regional Load Despatch Centre:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the Regional Load Despatch Centre does not have actual loan, then the weighted average rate of interest of the Power System Operation Company as a whole shall be considered.

- (5) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.
- (6) The Power System Operation Company shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the users and the net savings shall be shared between the users and the Power System Operation Company, as the case may be, in the ratio of 2:1.
- (7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.
- (8) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the users shall not withhold any payment on account of the interest claimed by the users and the Power System Operation Company during the pendency of any dispute arising out of refinancing of loan.

- **14. Depreciation. -** (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.
- (2) The salvage value of the asset (excluding IT equipments and Software's) shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset. The salvage value for IT equipments and Software's shall be considered as NIL and 100% value of the assets shall be considered depreciable.
- (3) Land shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the capital cost of the asset.
- (4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-III** to these regulations for the assets of the Regional Load Despatch Centre.
- (5) Assets fully depreciated shall be shown separately
- (6) Value of the assets not in use or declared obsolete shall be taken out from the capital cost for the purpose of calculation of depreciation.
- (7) The balance depreciable value as on the date of transfer shall be worked out by deducting the cumulative depreciation from the gross depreciable value of the assets appearing in the books of accounts of the Power System Operation Company for the respective Regional Load Despatch Centre and National Load Despatch Centre as on the date of transfer.

15. Operation and Maintenance Expenses (excluding human resource expenses). -

- (1) Operation and maintenance expenses (excluding human resource expenses) shall be derived on the basis of actual operation and maintenance expenses for the years 2004-05 to 2008-09, based on the audited balance sheets. The O&M expenses shall be normalized by excluding abnormal operation and maintenance expenses, donation, loss-in-stock, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission.
- (2) The normalised operation and maintenance expenses, after prudence check, for the years 2004-05 to 2008-09, shall be escalated at the rate of 5.17% to arrive at the normalized operation and maintenance expenses at the 2008-09 price level respectively and then averaged to arrive at normalized

average operation and maintenance expenses for the 2004-05 to 2008-09 at 2008-09 price level. The average normalized operation and maintenance expenses at 2008-09 price level shall be escalated at the rate of 5.72% to arrive at the operation and maintenance expenses for year 2009-10.

- (3) The operation and maintenance expenses for the year 2009-10 shall be escalated further at the rate of 5.72% per annum to arrive at permissible operation and maintenance expenses for the subsequent years of the tariff period.
- **Human Resource Expenses.** (1) Human resource expenses shall be derived on the basis of actual human resource expenses for the years 2004-05 to 2008-09, based on the audited balance sheets. The human resource expenses shall be normalized by excluding abnormal Human resource expenses, ex-gratia, VRS expenses, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission.
- (2) The normalised human resource expenses, after prudence check, for the years 2004-05 to 2008-09, shall be escalated at the rate of 5.17% to arrive at the normalized human resource expenses at the 2008-09 price level respectively and then averaged to arrive at normalized average human resource expenses for the 2004-05 to 2008-09 at 2008-09 price level. The average normalized human resource expenses at 2008-09 price level shall be escalated at the rate of 5.72% to arrive at the operation and maintenance expenses for year 2009-10:

Provided that human resource expenses for the year 2009-10 shall be further rationalized considering 50% increase in employee cost on account of pay revision of the employees of the Public Sector Undertakings to arrive at the permissible operation and maintenance expenses for the year 2009-10.

(3) The human resource expenses for the year 2009-10 shall be escalated further at the rate of 5.72% per annum to arrive at permissible human resource expenses for the subsequent years of the tariff period.

17. Interest on Working Capital.- (1) The working capital shall cover :

- (i) Operation and maintenance expenses excluding human resource expenses for one month;
- (ii) Human resource expenses for one month;
- (iii) NLDC charges for one month; and
- (iv) Receivables equivalent to two months of the system operation charges and market operation charges as approved by the Commission.

- (2) Rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009.
- (3) Interest on working capital shall be payable on normative basis notwithstanding that the Power System Operation Company has not taken any loan for working capital from any outside agency.
- **18. NLDC Charges and Corporate Office Expenses. -** (1) To the extent applicable, NLDC charges shall be computed by following the methodology specified for computing annual charges of Regional Load Despatch Centres except interest on working capital.
- (2) The Corporate Office Expenses, computed in accordance with the actual expenses incurred, shall be allowed by the Commission, after prudence check.
- (3) NLDC charges and corporate office expenses shall be apportioned to the Regional Load Despatch Centre on the basis of the demand served in the respective region.

CHAPTER-4

LEVY AND COLLECTION OF FEES AND CHARGES

- **19. Collection. -** (1) Power System Operation Company shall collect the fees and charges, as determined under these regulations.
- (2) Power System Operation Company shall be entitled to levy and collect registration fees and charges from the users and power exchanges as specified in these regulations.
- (3) Power System Operation Company shall be entitled to levy and collect fees and charges for any other services rendered to the users and power exchanges as specified in any other regulations.
- **20.** Allocation and apportionment of components of annual charges to system operation function and market operation function. (1) Annual charges towards system operation function shall comprise 80% of the annual charges.
- (2) Annual charges towards market operation function shall comprise the balance 20 % of annual charges.
- (3) The ratio of allocation of annual charges to system operation charges and market operation charges may be reviewed by the Commission from time to time.
- **21. Determination of SOC and MOC.** System operation charges and market operation charges shall be determined by adding up the allocated and/or apportioned amount of various components of the annual charges, as specified in Regulation 20 of these regulations.
- **22. Collection of SOC.** (1) The System operation charges shall be collected from the users as per the norms given below:-

(i) Inter state transmission licensees:
 (ii) Generating stations and sellers:
 (iii) Distribution licensees and buyers:
 (iv) of system operation charges;
 (iv) of system operation charges;
 (iv) of system operation charges;

(2) The system operation charges shall be levied on the inter state transmission licensees on the basis of the ckt.-km of the lines owned by them as on the last day of the month prior to billing of the month.

- (3) The system operation charges from the generating companies and sellers shall be collected in proportion to their installed capacity or contracted capacity, as the case may be, as on the last day of the month prior to billing of the month.
- (4) The system operation charges from distribution licensees and buyers shall be collected in proportion to the sum of their allocations and contracted capacities, as the case may be, as on the last day of the month prior to billing of the month.

Provided that the respective State Load Despatch Centre shall be the nodal agency for this purpose in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrives at a mutual consensus to do so. The respective State Load Despatch Centre shall collect the system operation charges from the distribution licensees within a state on behalf of the concerned Regional Load dispatch Centre and the same shall be deposited to the concerned Regional Load Despatch Centre.

23. Collection of Market Operation Charges. - The market operation charges shall be collected equally from all the users except inter state transmission licensees:

Provided that the respective State Load Despatch Centre shall be the nodal agency for this purpose in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrives at a mutual consensus to do so. The respective State Load Despatch Centre shall collect the market operation charges from the distribution licensees within a state on behalf of the concerned Regional Load dispatch Centre and the same shall be deposited to the concerned Regional Load Despatch Centre.

- **24. Registration fees. -** (1) All users whose scheduling, metering and energy accounting is to be coordinated by Regional Load Despatch Centre shall register themselves with the Regional Load Despatch Centre concerned by filing application in the format prescribed as **Appendix-IV** to these regulations.
- (2) The application for registration shall be accompanied by a one time fees of Rs 10 lakh.
- (3) The existing users shall register themselves with the Regional Load Despatch Centre concerned by filing an application along with the fees of Rs 10 lakh within a month of coming into force of these regulations.

- (4) The Regional Load Despatch Centre, after scrutinizing application and after being satisfied with correctness of the information furnished in the application shall register the applicant in its register duly intimating the applicant about its acceptance.
- (5) Regional Load Despatch Centres shall maintain a list of registered users on its website.
- **25. National Load Despatch Centre charges and corporate office expenses. -** (1) All the expenses of National Load Despatch Centre and corporate office, as approved by the Commission, shall be apportioned to the Regional Load Despatch Centres on the basis of the demand served in the respective region.
- (2) National Load Despatch Centre shall collect an amount of Rs.20.0 lakh (Rupees twenty lakh only) as one time registration fees from each power exchange for the purpose of registration.

CHAPTER - 5

BILLING AND OTHER MISCELLANEOUS PROVISIONS

26. Billing and Payment of charges. - (1) Bills shall be raised for the system operation charge

and market operation charge on monthly basis by the Power System Operation Company in

accordance with these regulations, and payments shall be made by the users directly to the Power

System Operation Company.

(2) Persistent default in payment of RLDCs/NLDC fee and charges would be brought to the notice

of the Commission.

27. Late payment surcharge. - In case the payment of any bill for charges payable under these

regulations is delayed by a user beyond a period of 60 days from the date of billing a late payment

surcharge at the rate of 1.25% per month shall be levied by the system operator.

28. Rebate. - For payment of bills through letter of credit on presentation, a rebate of 2% shall be

allowed. Where payments are made other than through letter of credit within a period of one month of

presentation of bills, a rebate of 1% shall be allowed.

29. Power to Relax. - The Commission, for reasons to be recorded in writing, may relax any of

the provisions of these regulations on its own motion or on an application made before it by an

interested person after giving reasonable opportunity to those likely to be affected by such relaxation.

(Alok Kumar)

Secretary

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Appendix-I

TARIFF FILING FORMS (NLDC/RLDCs)

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Checklist of Forms and other information/ documents for tariff filing for NLDC/RLDCs

Form No.	Tariff Filing Formats (RLDCs)	Tick
FORM- 1	Summary Sheet	
FORM- 2	Normative Parameters considered for tariff calculations	
FORM- 3	Abstract of Admitted Capital Cost for the existing Projects	
FORM- 4A	Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects	
FORM- 4B	Element wise Break-up of Capital Cost	
FORM- 4C	Break-up of Construction/Supply/Sevice packages	
FORM- 4D	Financial Package upto COD	
FORM- 4E	Statement of Additional Capitalisation after COD	
FORM- 4F	Statement of Capital cost	
FORM- 4G	Statement of Capital Woks in Progress	
FORM- 4H	Financing of Additional Capitalisation	
FORM- 4I	Details of Foreign Equity	
FORM- 5A	Calculation of Interest on Normative Loan	
FORM- 5B	Calculation of Weighted Average Rate of Interest on Actual Loans1	
FORM- 5C	Details of Foreign loans	
FORM- 5D	Details of Project Specific Loans	
FORM- 5E	Details of Allocation of corporate loans to various RLDCs	
FORM- 6A	Statement of Depreciation	
FORM- 6B	Calculation of Depreciation Rate	
FORM- 7A	Details of Operation and Maintenance Expenese excluding human resource expenses	
FORM- 7B	Details of Human Resource Expenses	
FORM- 7C	Details of Repairs and Maintenance Expensese	
FORM- 7D	Details of Administrative and General expenses	
FORM- 8	Calculation of Interest on Working Capital	
FORM- 9	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 10	Actual cash expenditure	
Other Information/ Documents		
SI. No. 1	Information/Document Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Project(s) setup by a company making tariff application for the first time to CERC)	Tick

2	Regionwise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures for the new Transmission System & for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPTA/TSA with the beneficiaries, if any	
7	Detailed note giving reasons of time and cost over run, if applicable.	
8	Any other relevant information, (Please specify)	

Note: 1. Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excell format) and any other information submitted shall also be furnished in the form of CD/Floppy disc.

	Summary Sheet
Name of the NLDC/RLDCs :	

(Rs. in lacs)

S.No.	Particulars	Form No	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2		3	4	5	6	7	8
1	Return on Equity ¹							
2	Interest on Loan Capital							
3	Depreciation							
4	O&M Expenses excluding human resource expenses							
5	Human resource expenses							
6	NLDC Charges and Corporate office expenses							
7	Interest on Working Capital							
	Total							

 $^{^{\}rm 1}$ Details of calculations, considering equity as per regulation, to be furnished.

Normative Parameters considered for tariff calculations

Name	of the	NI D	C/RI	DCs

Value Franklin in Manuali
Year Ending March

Particulars	Unit	As Existing					
		2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
Base Rate of Return on Equity	%						
Tax Rate	%						
Recievables in Months for WC	months						
O&M excluding human resource expenses in Months for WC	months						
Human resource expenses in Months for WC	months						
NLDC charges in Months for WC	months						
Prime lending Rate of SBI as on	%						

Please mention relevant date	
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Abstract of Admitted Capital Cost for the existing Projects

Name of the NLDC/RLDCs :

Capital cost as admitted by CERC	
Capital cost admitted as on	
(Give reference of the CERC relevant Order with Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the relevant Currency):	
Domestic Component (Rs. Cr.):	
Foreign Exchange rate considered for the admitted cost:	
Hedging cost, if any, considered for the admitted Capital cost	
Total Project cost admitted (Rs. Cr):	

Name of the NLDC/RLDCs :

New Projects

_			
Board of Director/ Agency approving the Capital cost estimates:			
Date of approval of the Capital cost estimates:			
	Present Day Cost	Completed Cost	
Price level of approved estimates	As of End ofQtr. Of the year	As on Scheduled COD of the Station	
Foreign Evolungs rate considered for			
Foreign Exchange rate considered for theCapital cost estimates			
	Capital Cost excluding IDC &	FC .	
	capital cost excluding 1DC &		
Foreign Component, if any (In Million US \$ or the relevant Currency)			
Domestic Component (Rs. Cr.)			
Capital cost excluding IDC, FC, FERV & Hedging Cost (Rs. Cr)			
	IDC, FC, FERV & Hedging Cos	et .	
	IBO, FO, FERV & Heaging Oo.	<u> </u>	
Foreign Component, if any (In Million US \$ or the relevant Currency)			
Domestic Component (Rs. Cr.)			
Total IDC, FC, FERV & Hedging Cost			
(Rs.Cr.)			
Data of tayon & dution compilared			
Rate of taxes & duties considered			

Capital cost Including IDC, FC, FERV & Hedging Cost			
Foreign Component, if any (In Million US \$ or the relevant Currency)			
Domestic Component (Rs. Cr.)			
Capital cost Including IDC & FC (Rs. Cr)			
Schedule of Commissioning			

Note:

- 1. Copy of approval letter should be enclosed.
- 2. Details of Capital cost are to be furnished as per FORM-4B or 4C as applicable.
- 3. Details of IDC & Financing Charges are to be furnished as per FORM-9.

PETITIONER

Element wise Break-up of Capital Cost

Name of the NLDC/RLDCs :

SI.No.	Break Down		Cost in	Rs. Crores	Variation	Reasons	Admitted Cost
		As per original Estimates	As on COD	Liabilities/Provision		for Variation	
1	2	3	4	5	6=(3-4- 5)	7	8
Α	Preliminary works & land						
1.1	Design & Engineering						
1.2	Land						
1.3	Site preparation						
1.0	Total Preliminary works & land						
В	Civil Works						
2.1	Control Room & Office Building including						
2.2	HVAC Township & Colony						
2.3	Roads and Drainage						
2.4	Foundation for structures						
2.5	Misc. civil works						
2.0	Total Civil Works						
С	Equipments						
3.1							
3.2							
3.3							
3.0	Total Equipments						
<u>D</u>	Spares						
4.1							
4.2							
4.3	Total Spares						1
7.0	Total opulos						
E	Taxes and Duties						
5.1	Custom Duty						
5.2	Other Taxes & Duties						
5.0	Total Taxes & Duties						

F	Construction and pre-commissioning expenses			
6.1	Site supervision & site admn.etc.			
6.2	Tools and Plants			
6.3	construction Insurance			
6.0	Total Construction and pre commissioning expenses			
G	Overheads			
7.1	Establishment			
7.2	Audit & Accounts			
7.3	Contingency			
7.0	Total Overheads			
8.0	Capital cost excluding IDC, FC, FERV & Hedging Cost			
Н	IDC, FC, FERV & Hedging Cost			
9.1	Interest During Construction (IDC)			
9.2	Financing Charges (FC)			
9.3	Foreign Exchange Rate Variation (FERV)			
9.4	Hedging Cost			
9.0	Total of IDC, FC, FERV & Hedging Cost			
10.0	Capital cost including IDC, FC, FERV & Hedging Cost			

^{1.} In case of time & Cost over run, a detailed note giving reasons of such time and cost over run should be submitted clearly bringing out the agency responsible and whether such time & cost over run was beyond the control of the generating company.

Break-up of Construction/Supply/Sevice packages

Name of the NLDC/RLDCs:

S.No.	Name/No. of Construction/supply/service package	Scope of works ¹ (in line with head of cost break-ups as applicable)	Whether awarded through ICB/DCB/ Depatmentally/ Deposit Work etc & No. of bids received	No. of bids received	Date of Award	Date of Start of work	Date of Completion of Work	Value of Award ² in (Rs. Cr.)	Firm or With Escalation in prices	Actual expenditure till the completion or up to COD whichever is earlier (Rs. Cr.)	Taxes & Duties and IEDC	IDC, FC, FERV & Hedging cost	Sub- Total

¹ The scope of work in any package should be indicated in conformity of cost break-up in form-4B to the extent possible.

² If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separatly alongwith the currency, the exchange rate and the date e.g. Rs.80 Cr+US\$50m=Rs.320Cr at US\$=Rs48 as on say 01.04.09.

Financial Package upto COD

Name of the NLDC/RLDCs :	
Project Cost as on COD ¹	
Date of Commercial Operation	

(Amount in lacs)

	Financial Pa Approved	•		kage as on COD	As Admitted on COD Currency and Amount ³		
	Currency a	and Amount ³	Currency	and Amount ³			
1	2	3	4	5	6	7	
Loan-I	US \$	200m					
Loan-II							
Loan-III							
and so on							
Equity-							
Foreign							
Domestic							
Total Equity							
Debt : Equity Ratio							

Say US \$ 200m + Rs.400 Cr or Rs.1360 Cr including US \$200m at an exchange rate of 1US \$=Rs.48/-

 $^{^{\}rm 2}$ Date of Commercial Operation means Commercial Operation of the RLDC

 $^{^{3}}$ For example : US \$, 200M etc.etc

Statement of Additional Capitalisation after COD

SI.No.	Year	Work/Equipm ent proposed to be added after COD	Amount Proposed to be capitalised	Justification as per propose	Regulati on under which covered	Admitted Cost ¹
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Total					

¹ In case the project has been completed and any tariff notification(s) has already been issued in the past, fill column 7 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)

Note:

- 1 Fill the form in chronological order year wise along with detailed justification clearly bring out the necessity and the benefits accruing to the benficiaries.
- 2 In case initial spares are purchased alongwith any equipment, then the cost of such spares should be indicated separately.

Statement of Capital cost

Name of the NLDC/RLDCs:

Statement of Capital cost

(To be given for relevant dates and year wise)

		As on relevant date.1
Α	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in	
	A(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging	
	cost) included in A(a) above	
В	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in	
	B(a) above	
	 d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above 	
	,	
С	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in	
	C(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging	
	cost) included in C(a) above	

1 Relevant date/s means date of COD and financial year start date and end date

PETITIONER

Name of the NLDC/RLDCs:

Statement of Capital Woks in Progress

(To be given for relevant dates and year wise)

		As on relevant date.1
Α	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
В	a) Addition/Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
С	 a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period 	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
D	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

1 Relevant date/s means date of COD and financial year start date and end date

PETITIONER

Financing of Additional Capitalisation

Name of the NLDC/RLDCs:

(Amount in lacs)

		Pr	ojected/A	ctual		Admitted				
Financial Year (Starting from COD)	Year1	Year2	Year3	Year4	Year 5 & So on	Year1	Year2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan ²										
Equity										
Internal Resources										
Others										
Total										

¹ Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.

² Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevent.

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the NLDC/RLDCs:	
Exchange Rate on date/s of infusion:	- -

SI.	Financial Year		Ye	ar 1			Υ	ear 2			Year :	3 and so on	
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)
	Currency1 ¹												
A.1	At the date of infusion ²												
2													
В	Currency2 ¹												
1													
2													
	Currency3 ¹												
A.1	At the date of infusion ²												
2													
	Currency4 ¹ & so on												
B 1	At the date of infusion ²												
2													

¹ Name of the currency to be mentioned e.g. US \$, DM, etc. etc.

² In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given.

Calculation of Interest on Normative Loan

Name of NLDC/RLDCs :	

(Amount in lacs)

Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7
Gross Normative loan - Opening						
Cumulative repayment of						
Normative Loan upto previous						
year						
Net Normative loan - Opening						
Increase/Decrease due to ACE						
during the Year						
Repayments of Normative Loan						
during the year						
Net Normative loan - Closing						
Average Normative Loan						
Weighted average Rate of Interest on actual Loans						
Interest on Normative loan						

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of NLDC/RLDCs :	

(Amount in lacs)

		ı	ı	1		(Amount in	lacs)	
SI. no.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	
1	2	3	4	5	6	7	8	
	Loan-1							
	Gross loan - Opening							
	Cumulative repayments of Loans							
	upto previous year							
	Net Ioan - Opening							
	Add: Drawal(s) during the Year							
	Less: Repayment (s) of Loans during the year							
	Net loan - Closing							
	Average Net Loan							
	Rate of Interest on Loan on annual basis							
	Interest on loan							
	Loan repayment effective from (date to be indicated)							
	Loan-2							
	Gross loan - Opening							
	Cumulative repayments of Loans upto previous year							
	Net Ioan - Opening							
	Add: Drawal(s) during the Year							
	Less: Repayment (s) of Loans during the year							
	Net loan - Closing							
	Average Net Loan							
	Rate of Interest on Loan on annual basis							
	Interest on loan							
	Loan repayment effective from (date to be indicated)							
	Larra 2 and as an							
	Loan-3 and so on							
	Gross Ioan - Opening							
	Cumulative repayments of Loans upto previous year							
	Net Ioan - Opening							
	Add: Drawal(s) during the Year							
	Less: Repayment (s) of Loans during the year							
	Net loan - Closing							

Average Net Loan			
Rate of Interest on Loan on annual basis			
Interest on loan			
Loan repayment effective from (date to be indicated)			
Total Loan			
Gross Ioan - Opening			
Cumulative repayments of Loans upto previous year			
Net Ioan - Opening			
Add: Drawal(s) during the Year			
Less: Repayment (s) of Loans during the year			
Net loan - Closing			
Average Net Loan			
Interest on loan			
Weighted average Rate of Interest on Loans			

¹ In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Orginal currency is also to be furnished seperately in the same form.

Details of Foreign loans

(Details only in respect of loans applicable to the project under petition)

Name of NLDC/RLDCs:	
Exchange Rate as on COD Exchange Rate as on 31.03.2009	

(Amount in lacs)

						1					(AITIOUITE II		1
SI.	Financial Year (Starting from COD)		Year 1				Year 2			Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)
	Currency1 ¹												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
В	In case of Hedging3												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency2 ¹												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												

В	In case of Hedging3						
1	At the date of hedging						
2	Period of hedging						
3	Cost of hedging						
	Currency3 ¹ & so on						
A.1	At the date of Drawl ²						
2	Scheduled repayment date of principal						
3	Scheduled payment date of interest						
4	At the end of Financial year						
В	In case of Hedging3						
1	At the date of hedging	·					
2	Period of hedging	·		·			
3	Cost of hedging						

¹ Name of the currency to be mentioned e.g. US \$, DM, etc. etc.

² In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given.
³ Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given with supporting documents.

⁴ Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

Details of Project Specific Loans

Name of NLDC/RLDCs	
:	

(Amount in lacs)

Particulars	Package1	Package?	Package3	Package4	Package5	Package6
1	2	3	4	5 5	6 6	7
•			T			,
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2009/COD 3,4,5,13,15						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any Caps/Floor ⁹						
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						

¹ Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

² Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

³ Details are to be submitted as on 31.03.2009 for existing assets and as on COD for the remaining assets.

- ⁴ Where the loan has been refinanced, details in the Form is to be given for the loan refinaced. However, the details of the original loan is to be given seperately in the same form.
- ⁵ If the Tariff in the petition is claimed seperately for various transmission elements, details in the Form is to be given seperately for all the elements in the same form.
- ⁶ Interest type means whether the interest is fixed or floating.
- ⁷ Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
- ⁸ Margin means the points over and above the floating rate.
- ⁹ At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
- ¹⁰ Moratorium period refers to the period during which loan servicing liability is not required.
- ¹¹ Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
- ¹² Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
- ¹³ Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayement may also be given seperately
- ¹⁴ If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished seperately.
- ¹⁵ In case of Foreign loan, date of each drawal & repayment alongwith exchange rate at that date may be given.
- ¹⁶ Base exchange rate means the exchange rate prevailing as on 31.03.2009 for existing assets and as on COD for the remaining assets.
- ¹⁷ In case of hedging, specify details like type of hedging, period of hedging, cost of heging, etc.
- ^{18.} At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
- ^{19.} At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

Details of Allocation of corporate loans to various RLDCs

Name of NLDC/RLDCs:

(Amount in lacs)

Particulars	Package1	Package2	Package3	Package4	Package5	·
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2009/COD 3.4,5,13,15						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						
Distribution of l				oien eleme		
Distribution of l	oan packaç	jes to variou	us transmis	sion eieme	nts	
Eastern Region Transmission element 1						
Transmission element 2 and so on						
Total						
Western Region						
Transmission element 1						
Transmission element 2 and so on						
Total						
Northern Region						
Transmission element 1						

Transmission element 2 and so on			
Total			
Southern Region			
Transmission element 1			
Transmission element 2 and so on			
Total			
North-Eastern Region			
Transmission element 1			
Transmission element 2 and so on			
Total			
RLDC			
Total			

¹ Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

² Currency refers to currency of loan such as US\$, DM, Yen,Indian Rupee etc.

³ Details are to be submitted as on 31.03.2009 for existing assets and as on COD for the remaining assets.

⁴ Where the loan has been refinanced, details in the Form is to be given for the loan refinaced. However, the details of the original loan is to be given seperately in the same form.

⁵ If the Tariff in the petition is claimed seperately for various transmission elements, details in the Form is to be given seperately for all the transmission elements in the same form.

⁶ Interest type means whether the interest is fixed or floating.

⁷ Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

⁸ Margin means the points over and above the floating rate.

⁹ At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

¹⁰ Moratorium period refers to the period during which loan servicing liability is not required.

¹¹ Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

¹² Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

¹³ Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayement and its allocation may also be given seperately

¹⁴ If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished seperately.

¹⁵ In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.

¹⁶ Base exchange rate means the exchange rate prevailing as on 31.03.2009 for existing assets and as on COD for the remaining assets.

¹⁷ In case of hedging, specify details like type of hedging, period of hedging, cost of hegging, etc.

^{18.} At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

^{19.} At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

Statement of Depreciation

Name of NLDC/RLDCs:

(Amount in lacs)

					(/ timeant iii	400)
Financial Year	Upto 2008-09	2009- 10	2010- 11	2011- 12	2012-13	2013-14
1	2	11	12	13	14	15
Depreciation on Capital Cost						
Depreciation recovered during the Year						
Advance Against Depreciation recovered up to 31.03.2009						
Cumulative Depreciation & Advance against Depreciation recovered upto the year						

Calculation of Depreciation Rate

Name of NLDC/RLDCs:

(Amount in lacs)

SI.	Name of the Assets ¹	Gross Block as on 31.03.2009 or as on COD, whichever is later and subsequently for each year therafter upto 31.3.13	Depreciation Rates as per CERC's Depreciation Rate Schedule	Amount in lacs) Depreciation Amount for each year up to 31.03.14 4= Col.2 X
	1			Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
26				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

¹ Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

Name of NLDC/RLDCs: FORM - 7A

Details of Operation and Maintenance Expenese excluding human resource expenses

						(Rs. In Lacs)
	ITEMS	2009-10	20010-11	2012-13	2013-14	2014-15
	1	2	3	4	5	6
1	Repairs and maintenance expenses					
2	Administrative and general expenses, etc					
3	Total					

Note:

- 1. Detail of these expenditure as per formats enclosed
- 2. To be furnished for all the RLDCs, NLDC and Corporate office.

Name of NLDC/RLDCs:

Details of Human Resource Expenses

PERIOD- ACTUALS FOR PREVIOUS FIVE

1 YEARS

ACTUALS FOR IST SIX MONTHS OF THE CURRENT

2 YEAR

EXPECTED FOR LAST SIX MONTHS OF THE

3 **CURRENT YEAR**

4 EXPECTED FOR ENSUING YEAR

	Account Code Particulars	cutive	Non-Exe	Non-Executive		
Technic	Account Gode Tarticular.	Non- Tech.	Technical	Non- Tech.	Total	
	Salaries					
	Over-time					
	Dearness Allowance					
	Other Allowance					
	Bonus					
	Productivity Linked Incentive					
	Sub Total (1 to 6)					
	OTHER STAFF COST					
	Reimbursement of Medical Expenses					
	Leave Travel Concession					
	Reimbursement of House Rent					
	Interim Relief to Staff					
	Encashment of Earned Leave					
	Honorarium					
	Payment under Workmen compensation Act					
	Ex-gratia					
	Expenditure on VRS					
	Sub Total (8 to 16)					
	Staff Welfare					
	Expenses					
	Terminal Benefits			1		
	Provisions					
	Others (Specify)			1		
	Total (7+17+18+19+20+21)					
	Revenue recovered, if any					
	Net Total (22-23)					

	ADDITIONAL INFORMATION			
	No. of Employees as			
1	on:			
	I) Executives			
	ii) Non-Executives			
	iii) Skilled			
	iv) Non-Skilled			
	Total			
2	No. of Employees per			
	i) MW handled			·
	ii) MKwh handled			

- I) An annual increase in O&M expenses under a given head in excess of 20 percent should be explained with proper justification.
- II) The data should be based on audited balance sheets.
- III) Details of arrears, if any pertaining to period prior to the year 2004-05 should be mentioned separately.
- IV) No. of employees opting for VRS during each year should be indicated.
- V) Details of abnormal expenses, if any shall be furnished separately.
- VI) The monthwise provisions made in the employee cost during 2006-07, 2007-08 and 2008-
- 09 towards wage revision/arrears shall be provided seprateley.

Name of NLDC/RLDCs:

Details of Repairs and Maintenance Expensese

A. REPAIRS AND MAINTENANCE EXPENSES (Actuals)

			Actuals for previous Financial Year	Current FinancialYear			Estimates for ensuing year
SI.No.		Description		Actual For First Six Months	Projection For Balance Six Months	Total	
1	Consumption of stores and spares						
2	Loss of stores and spares						
3	Plant & Machinery repairs and maintenance						
4	Civil works repairs and maintenance						
5	Annual Maintenance Contract (4a+4b+4c)						
5a	- Plant & machineries						
5b	- Civil repairs and maintenance						
5c	- Others						
6	Others (Specify)						
7	Total (1+2+3+4+5+6)						
8	Revenue recoveries, if any						
9	Net Total (7-8)	·					

B. REPAIRS AND MAINTENANCE EXPENSES (As per Regulation)

Particulars	2009-10	2010-11	2011-12	2012-13	2013- 14
Admitted Capital cost as on 1st April of the year					
Repairs and Maintenance expenses					
Repairs and Maintenance expenses as a percentage of Capital cost					

Name of NLDC/RLDCs:

Details of Administrative and General expenses

			Actuals for previous five Financial Year	Current Financial Year			Estimates for ensuing year
SI.No.		Description		Actual For First Six Months	Projection For Balance Six Months	Total	
				(Rs. in Crs.)			
	PROPERTY RELATED EXPENSES						
1	Licence Fees						
2	Rent						
3	Rates & Taxes						
4	Insurance						
5	Contribution to accident reserve fund						
6	Sub total :			+			
7	COMMUNICATION Talanhana & Trunk Call						
	Telephone & Trunk Call						
<u> </u>	Postage & Telegram Telex, Teleprinter Charges, Telefax						
10	Courier Charges Courier Charges						
11	Other						
12	Sub total :						
12	PROFESSIONAL CHARGES						
13							
14							
15	Technical fees						
	Audit fees						
17	Other charges						
18	Sub total :						
	CONVEYANCE & TRAVELLING						
19	Conveyance expenses						
20	Travelling expenses						
21	Hire charges of vehicle						
22	Others						
23	Sub total :						
	OTHER EXPENSES						
24	Electricity charges						
25	Fees & Subscription						
26	Books & Periodicals						
27	Printing & Stationery						
28	Advertisement						
29	Entertainment						
30	Watch & Ward						
31	Miscellaneous						
32	Organisational Development Expenses						

33	Donation			
34	Training			
35	Sub total :			
	MATERIAL RELATED EXPENSES			
36	Demmurage and Wharfage on materials			
37	Clearing & forwarding charges			
38	Transit insurance			
39	Sub total :			
40	Others (Specify)			
41	Total (6+12+18+23+35+39+40)			
42	Revenue recoveries, if any			
43	Net Total (41-42)			

Calculation of Interest on Working Capital

Name of NLDC/RLDCs:

(Amount in lacs)

SI. No.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
1	O & M expenses excluding human resource expenses						
2	Human resource expenses						
3	NLDC charges						
4	Recievables						
5	Total Working Capital						
6	Rate of Interest						
7	Interest on Working Capital						

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of NLDC/RLDCs:

Draw Down Schedule for Calculation of IDC & Financing Charges

(Amount in Lacs)

		ı			1			(Amount in Lacs)			
	Draw Down		Quarter 1	r		Quarter 2	1	Quarter n (COD)			
SI. No.	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	
1	Loans										
1.1	Foreign Loans										
1.1.1	Foreign Loan 1										
	Draw down Amount										
	IDC										
	Financing charges										
	Foreign Exchange Rate Variation										
	Hedging Cost										
1.1.2	Foreign Loan 2										
	Draw down Amount										
	IDC										
	Financing charges										
	Foreign Exchange Rate Variation										
	Hedging Cost										
1.1.3	Foreign Loan 3										
	Draw down Amount										
	IDC										
	Financing charges										
	Foreign Exchange Rate Variation										
	Hedging Cost										
1.1.4											
1.1	Total Foreign Loans										
	Draw down Amount										
	IDC										
	Financing charges										
	Foreign Exchange										
	Rate Variation										
	Hedging Cost										
1.2	Indian Loans			1		1					

						1			1
1.2.1	Indian Loan 1								
	Draw down Amount	 							
	IDC	 							
	Financing charges	 							
1.2.2	Indian Loan 2								
	Draw down Amount	 							
	IDC	 							
	Financing charges	 							
1.2.3	Indian Loan 3								
	Draw down Amount	 							
	IDC	 							
	Financing charges	 							
1.2.4		 							
1.2	Total Indian Loans								
	Draw down Amount	 							
	IDC	 							
	Financing charges	 							
1	Total of Loans drawn								
	IDC								
	Financing charges								
	Foreign Exchange								
	Rate Variation								
	Hedging Cost		1						
			1						
2	Equity		1						
	Faraian amuitu		1						
2.1	Foreign equity drawn								
	Indian equity								
2.2	drawn	 	1						
1		1		1	1	1	1	i	1
	Total equity								

Note: 1.Drawal of debt and equity shall be **on paripassu basis quarter wise** to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible.

- 2. Applicable interest rates including reset dates used for above computation may be furnished separately
- 3. In case of multi unit project details of capitalization ratio used to be furnished.

Name of NLDC/RLDCs:

Actual cash expenditure

	Quarter-I	Quarter-II	Quarter-III	Quarter-n (COD)
Payment to				
contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

Appendix-II

[To be published in pursuance of Clause (7) of Regulation 7]

(in Bold Letters)
}

- 1. The applicant above-named has made an application before the Central Electricity Regulatory Commission, New Delhi for determination of fees and charges for [Give name of the applicant].
- 2. The users of the NLDC/RLDC are:

a. b.	
C.	

- 3. Approved capital cost of the project (Rs. in lakh):
 - a. Original:
 - b. Final (Revised):
- 4. Authority which has approved the Capital Cost:
- 5. Scheduled date of commercial operation:
 - a. Original:
 - b. Final (Revised):
- 6. Actual date of commercial operation:
- 7. Capital cost on the date of commercial operation (Rs. in lakh):
- 8. Details of tariff (Publish only applicable portion):

(Rs. in lakh)

		Tariff for the previous year		Year-wise tariff sought to be determined							
			Previous	2009-10	2010-11	2011-12	2012-13	2013-14			
			year								
1.	RLDC										
2.	NLDC										

- 9. A copy of the application made for determination of tariff is posted on the website (indicate here the address of the website).
- 10. The suggestions and objections, if any, on the proposals for determination of tariff contained in the application be filed by any person, including the beneficiary before the Secretary, Central Electricity Regulatory Commission, 3rd Floor, Chandralok Building, 36,

Place	Name and Designation of the Authorised Signatory
Date	

Janpath, New Delhi - $110\ 001$, with a copy to the applicant within 30 days of publication of this notice.

Appendix-III

Depreciation Schedule

Sr. No.	Asset Particulars	Depreciation Rate
110.		SLM
Α	Land under full ownership	0.00%
В	Land under lease	
(a)	for investment in the land	3.34%
(b)	For cost of clearing the site	3.34%
С	Other Assets	
а	Building & Civil Engineering works	
(i)	Offices and residential	1.63%
(ii)	Containing plant and equipments	3.34%
(iii)	Temporary erections such as wooden structures	
(iv)	Roads other than Kutcha roads	3.34% 100.00%
(v)	Others	1.63%
(*)	Others	1.03%
b	Transformers, Kiosk, sub-station equipment & other fixed apparatus (including plant foundation)	
(i)	Transformers including foundations having rating of 100 KVA and over	
		5.28%
(ii)	Others	5.28%
С	Switchgear including cable connections	5.28%
d	Lightning arrestor	
(i)	Station type	5.28%
(ii)	Pole type	5.28%
(iii)	Synchronous condensor	5.28%
е	Batteries	5.28%
(i)	Underground cable including joint boxes and disconnected	5.2070
()	boxes	5.28%
(ii)	Cable duct system	3.34%
f	Overhead lines including cable support systems	
(i)	Lines on fabricated steel operating at terminal voltages higher	
(-)	than 66 KV	3.34%
(ii)	Lines on steel supports operating at terminal voltages higher than 13.2 KV but not exceeding 66 KV	3.3170
	-	5.28%
(iii)	Lines on steel on reinforced concrete support	
		5.28%
(iv)	Lines on treated wood support	5.28%

g	Meters	5.28%
h	Self propelled vehicles	9.50%
i	Air Conditioning Plants	
(i)	Static	5.28%
(ii)	Portable	9.50%
j(i)	Office furniture and furnishing	6.33%
(ii)	Office equipment	6.33%
(iii)	Internal wiring including fittings and apparatus	
		6.33%
(iv)	Strret Light fiitings	5.28%
k	Apparatus let on hire	
(i)	Other than motors	9.50%
(ii)	Motors	6.33%
I	Communication equipment	
(i)	Radio and high frequency carrier system	6.33%
(ii)	Telephone lines and telephones	6.33%
m	I. T equipments	15.00%
n	Softwares	30.00%
0	Any other assets not covered above	5.28%

Appendix-IV

(in Compliance of Clause-1 of Regulation-24)

- 1. Name of the entity (in bold letters):
- 2. Registered office address:
- 3. Region in which registration is sought:
 - i. North-eastern
 - ii. North
 - iii. East
 - iv. West
 - v. South
- 4. User category:
 - i. Generating Station
 - ii. Seller
 - iii. Buyer
 - iv. Transmission Licensee
 - v. Distribution Licensee
- 5. **User details** (as on 31st March of last financial year):
 - i. Category Generating Station
 - i. Total Installed Capacity
 - ii. Maximum Contracted Capacity (MW) using ISTS
 - iii. Points of connection to the ISTS:

Sl. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location

- ii. Category Seller/Buyer/Distribution Licensee
 - i. Maximum Contracted Capacity (MW) using ISTS
 - ii. Points of connection to the ISTS:

Sl.	Point of	Voltage level	Number of Special Energy Meters
No.	connection	(kV)	(Main) installed at this location

- iii. Category Transmission Licensee (inter-State)
 - i. Sub-stations:

Sl. No.	Sub-station Name	Total Transformation Capacity or Design MVA handling capacity if switching station

ii. Transmission lines:

Sl. No.	Voltage level (kV)	Number of transmission lines	Total Circuit-Kilometers

6.	Contact :	person(s)	details for	meters	related	to	RLDC	/NL	D	C
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- i. Name:
- ii. Designation:
- iii. Landline Telephone No.:
- iv. Mobile No.:
- v. E-mail address:
- vi. Postal address:

The above information is true to the best of my knowledge and belief.

Signature of Authorised Representative

Place: Name:

Date: Designation:

Contact number: